

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:4141
ANSWERED ON:03.08.2009
EXPORT OF IRON
Laguri Shri Yashbant Narayan Singh

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details regarding the firms which have been granted licenses to export iron ore and fines during the last three years;
- (b) the terms and conditions for granting of license to export iron ore and fines; and
- c) the total value and quantum of iron ore and fines exported by these firms separately, during each of the last three years and the current year?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) To (c) Government permits export of iron ore with iron content upto 64% Without canalization. While export of iron ore with more than 64% iron content is canalized through MIVITC Ltd., Government permits export of iron ore fines with more than 64% iron content against license by private mine owners/leaseholders. Details of firms granted licenses to export iron ore fines during the last three years and current year, total quantity exported by them against the licensed quantity and the terms and conditions for grant of license are as under:

Terms and conditions for grant of licenses

- (a) The license shall exclusively be for export of High grade iron ore fines with Fe +64% and the quantity allotted shall not be used for blending with lower grade material;
- (b) The net foreign exchange realisation as a result of export should not be less what MMTC realizes after payment of commission, discount, etc;
- (c) Vessels nominations for loading at ports to be decided in consultation with to avoid bunching of vessels and consequent demurrage;
- (d) The validity of the licence shall be confined only for the financial year after which. the license shall lapse;
- (e) The export licensed, quantity would be exclusively from the produce of licensee only;
- (f) The licensed quantity would be subject to +_10% tolerance limit; and
- (g) Supply to MMTC Limited would be made on priority basis.

Details of quantity allowed under license for export of iron ore fines with iron content above 64%

(Qty: lakh metric tonnes)

2006-07 2007-08 2008-09 2009-10

S. No.	Company M/s	Licensed Quantity exported	Licensed Quantity exported	Licensed Quantity	Licensed Quantity
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1.	Kariganur Mineral Mining Industry (KMMI)	5.00	4.00	-	-
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2. Bharat Mines 3.00 1.17 3.00 1 .65 - -
& Minerals

3. Hothur Traders 4.00 - 4.00 - - -

4. Zeenath 1.50 - - - - -
Transport Co.

5. Deccan 4.00 - 5.00 - - -
Mining
Syndicate
Pvt. Ltd.

6. Lakshminarayana 3.60 3.60 4.00 1.56 - -
Mining Co.

7. Trident 4.00 3.74 4.00 1.66 - -
Minerals

8. Mehboob 2.00 - - - - -
Transport Co.

9. Vibhutigudda 2.00 - - - - -
Mines Pvt. Ltd.

10. V.S. Lad & 6.00 - 9.00 - - -
Sons

11. Kaypee 2.50 1.91 - - - -
Enterprises

12. Rungta Mines 1.00 0.46 - - " -
Ltd.

13. Essel Mining 6.00 - 1.00 - - -
and Industries
Ltd.

14. Sesa Goa Ltd. 5.50# 7.20 - - - -

No firm was allowed to export iron ore fines with iron content above 64% under licence during the years 2008-09 & 2009-10.